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O.A./357/86

② RAM : HON'BLE MR. P.H. TRIVEDI .. VICE CHAIRMAN
HON'BLE MR. P. M. JOSHI .. JUDICIAL MEMBER

6.10. '86

Pending admission. Issue notice on the respondent to show cause why the interim order should not be allowed, returnable on 27th October, '86. The learned advocate for the applicant undertakes for personal service and file proof of service of notice.

Ram

(P.H. TRIVEDI)
V.C.

Joshi
(P.M. JOSHI)
J.M.

6/10pm;

(5)

O.A. /357/86

Coram : Hon'ble Mr P H Trivedi .. Vice Chairman
Hon'ble Mr P M Joshi .. Judicial Member

24/4/1987

Learned advocate Mr Shevde for the respondent states that there is no order of termination and as and when the applicant has any cause of action he may approach the Tribunal. Mr Thakkar for the applicant states that in the light of submissions made by Mr Shevde and written statement filed, ~~he requests~~ ^{is allowed} permission to withdraw the application. He is at liberty to file application as and when cause arise.

Prabh

(P H Trivedi)
Vice Chairman

Amol

(P M Joshi)
Judicial Member

pm;